

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**THURSDAY, THE NINTH DAY OF JULY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 44801 OF 2018

Between:

1. Sabita Joshi, W/o. Late Bhaskar Rao Joshi, aged about 63 years, R/o. 13-6-227, Moghalkanala, Karwan, Hyderabad.
2. Rajgopal Joshi, S/o. Late Bhaskar Rao Joshi, aged about 40 years, R/o. 13-6-227, Moghalkanala, Karwan, Hyderabad.
3. Zakir Baqueri, S/o. Late Mohd Baquer, aged about 47 years, R/o. 13-4-150, Sabji Mandi, Hyderabad.
4. Akber Khan, S/o. Late Jahangir Khan, aged about 65 years, R/o. H.No.13-4-150, Sabji Mandi, Hyderabad.
5. Sheik Hameed, S/o. Sheik Mahboob, aged about 53 years, R/o. H.No.13-1-1234/1/4/A/1, Tappachabutra, Hyderabad.

...PETITIONERS

AND

1. The Greater Hyderabad Municipal Corporation, rep. by its Commissioner, Tank Bund, Hyderabad.
2. The Assistant City Planner, Circle No.17, Greater Hyderabad Municipal Corporation, at Hyderabad.
3. The Telangana State Wakf Board, rep. by its Chief Executive Officer, Nampally, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate writ declaring that the action of the respondent corporation in rejecting the BRS application of the petitioners

concerning the marriage halls situated in Sy.Nos.182/1 and 182/2 of Gudimalkapur village, Asifnagar Mandal, Hyderabad vide endorsement dated 08.11.2018 is arbitrary and illegal without consideration of the merits of the regularization application filed by the petitioners under Section 455-A of the Greater Hyderabad Municipal Corporation Act, 1955 is arbitrary and illegal and direct the respondents to regularize the said constructions if necessary by demanding additional amount towards the regularization fees and further direct the respondent corporation not to take any coercive action of demolition against the petitioners.

I.A. NO: 1 OF 2018

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of demolition of the function halls of the petitioners by name 1) Vintage Palace, 2) Mahaboob Pride and 3) Crown Palace which are situated in Sy.No.182/1 and 182/2 of Gudimalkapur Village, Asifnagar Mandal, Hyderabad District, pending disposal of the Writ Petition.

Counsel for the Petitioner: M/s BHARADWAJ ASSOCIATES (NOT PRESENT)

**Counsel for the Respondent No.1 & 2: SRI MIDDE ARUN KUMAR,
SC FOR GHMC**

**Counsel for the Respondent No.3: SRI FARHAN AZAM KHAN,
SC FOR WAKF BOARD**

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA

AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.44801 of 2018

Dated:09.07.2026

Between:

Sabita Joshi
and 4 others.

...Petitioners

And

The Greater Hyderabad Municipal Corporation,
Rep. by its Commissioner, Tank Bund, Hyderabad,
and 2 others.

...Respondents

ORDER:

None appears for the petitioners.

Sri Farhan Azam Khan, learned Standing Counsel for Telangana
State Waqf Board, appears for respondent No.3.

Learned counsel Sri Mohd. Adnan appears for the proposed
respondent, who seeks impleadment through I.A.No.1 of 2023.

2. Reference is made to the order dated 30.06.2026 which reads as under:

"No one appears for the petitioners.

Mr. Farhan Azam Khan, learned Standing Counsel for Telangana State Wakf Board, appears for respondent No.3.

In order to grant an indulgence, post the matter on 09.07.2026 under the caption "For Dismissal".

3. Today also there is no representation on behalf of the petitioners.

4. On account of non-appearance on behalf of the petitioners, the instant writ petition is dismissed for non-prosecution. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- B.REKHA RANI
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to M/s. BHARADWAJ ASSOCIATES, Advocate [OPUC]
2. One CC to SRI MIDDE ARUN KUMAR, SC FOR GHMC [OPUC]
3. One CC to SRI FARHAN AZAM KHAN, SC FOR WAKF BOARD [OPUC]
4. Two CD Copies

BSR

TKS

HIGH COURT

DATED: 09/07/2026

ORDER

WP.No.44801 of 2018



**DISMISSING THE WRIT PETITION
FOR NON-PROSECUTION,
WITHOUT COSTS**

*G. copied
by
17/7/26*